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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 8307/2025 & CM APPL. 36121/2025

MANJU

.....Petitioner

Through: Ms. Anjali Chauhan, Mr. Rishabh Mishra, Mr. Ankur Gupta and Ms. Dipti Chauhan, Advs.

versus

UNION OF INDIA & ANR.Respondents Through: Mr. Abhishek Saket, SPCG with Mr. Manish Madhukar, Ms. Aparna and Mr. Abhigyan, Advs. for UOI

CORAM: HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL) 07.07.2025

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<u>C.HARI SHANKAR, J.</u>

1. Mr. Rishabh Mishra, learned Counsel for the petitioner withdraws this petition as he candidly acknowledges that the issue in controversy is simultaneously being pursued before the Central Administrative Tribunal.

- **2.** Leave and liberty is granted as sought for.
- **3.** The petition is disposed of as withdrawn.
- 4. We also note that Mr. Abhishek Saket, learned SPCG for the





Union of India submits that he was present during the hearing on 11 June 2025. Accordingly, his appearance shall stand noted in the order passed on the said date.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

JULY 7, 2025/gs

Click here to check corrigendum, if any